

Rep. by Act 56 of 1974, S. 24 Sch I

THE CUSTOMS AND CENTRAL EXCISES  
(AMENDMENT) ACT, 1963

No. 30 OF 1963

[12th September, 1963]

An Act to amend the Customs Act, 1962 and further to amend the Central Excises and Salt Act, 1944.

BE it enacted by Parliament in the Fourteenth Year of the Republic of India as follows:—

**Short title and commencement.** 1. (1) This Act may be called the Customs and Central Excises (Amendment) Act, 1963.

(2) It shall come into force on such date<sup>1</sup> as the Central Government may, by notification in the Official Gazette, appoint.

**Amendment of section 12 of Act 52 of 1962.** 2. In section 12 of the Customs Act, 1962, for sub-section (2), the following sub-section shall be substituted, namely:—

“(2) The provisions of sub-section (1) shall apply in respect of all goods belonging to Government as they apply in respect of goods not belonging to Government.”

**Amendment of section 3 of Act 1 of 1944.** 3. In section 3 of the Central Excises and Salt Act, 1944, for sub-section (1A), the following sub-section shall be substituted, namely:—

“(1A) The provisions of sub-section (1) shall apply in respect of all excisable goods other than salt which are produced or manufactured in India by, or on behalf of, Government, as they apply in respect of goods which are not produced or manufactured by Government.”

<sup>1</sup>1-10-1963; vide Notification No. G.S.R. 1561, dated 28-9-1963, Gazette of India, Pt. II, Sec. 3(1), p. 1828.